Corrigendum to order dated 5.1.2015 in Petition No. 242/2009

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 242/2009

Coram:

Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Date of Order : 10.02.2015

In the matter of:

Approval of final transmission tariff upto DOCO to 31.3.2009 for 315 MVA ICT-II at Bhattapara Sub-station under Sipat-II transmission System of Western Region from DOCO to 31.3.2009 under Central Electricity Regulatory Commission (Terms and Conditions) Regulations, 2004

In the matter of:

Corrigendum to order dated 5.1.2015 in Petition No. 242/2009 issued for implementation of the judgment of the Appellate Tribunal for Electricity dated 3.5.2013 in Appeal No. 118 of 2012

And

In the matter of:

Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector 29, Gurgaon-122001
Haryana

Petitioner

Vs

1. Madhya Pradesh Power Management Company Limited,
   Shakti Bhawan, Rampur
   Jabalpur-482 008.

2. Maharashtra State Electricity Distribution Company Limited,
   Prakashgad, 4th floor
Andehri (East), Mumbai-400 052.


4. Electricity Department, Government of Goa, Vidyut Bhawan, Panaji, Near Mandvi Hotel, Goa-403 001.

5. Electricity Department, Administration of Daman and Diu, Daman-396 210.


7. Chhattisgarh State Electricity Board, P.O. Sunder Nagar, Dangania, Raipur Chhattisgarh-492 013.


----------Respondents

CORRIGENDUM

The tariff for the transmission asset was revised vide order dated 5.1.2015 in the light of the judgement of the Appellate Tribunal for Electricity dated 3.5.2013 in Appeal No. 118 of 2012.

2. It is noticed that in the order dated 5.1.2015, there is an inadvertent typographical error in the transmission charges allowed in para no.18 which is sought to be corrected through this order in exercise of the power by the Commission under
Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2009, as amended from time to time.

3. Accordingly, the table under para 18 of the order dated 5.1.2015 in Petition No. 242/2009 shall be rectified as under:-

(₹ in lakh)

<table>
<thead>
<tr>
<th></th>
<th>2008-09</th>
</tr>
</thead>
<tbody>
<tr>
<td>Depreciation</td>
<td>13.61</td>
</tr>
<tr>
<td>Interest on Loan</td>
<td>24.36</td>
</tr>
<tr>
<td>Return on equity</td>
<td>15.69</td>
</tr>
<tr>
<td>Advance against</td>
<td>0.00</td>
</tr>
<tr>
<td>depreciation</td>
<td></td>
</tr>
<tr>
<td>Interest on Working</td>
<td>2.10</td>
</tr>
<tr>
<td>Capital</td>
<td></td>
</tr>
<tr>
<td>O &amp; M Expenses</td>
<td>16.45</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td><strong>72.20</strong></td>
</tr>
</tbody>
</table>

4. All other terms contained in revision order dated 5.1.2015 in Petition No. 249/2009 remains unaltered.

(A.S. Bakshi)       (A.K. Singhal)       (M. Deena Dayalan)       (Gireesh B. Pradhan)
Member                    Member                      Member                        Chairperson